

SCHEDULE

FORM C

PROOF OF CLAIM BY FINANCIAL CREDITORS

[Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

[20th March, 2018]

To
Mr. Arunupam Arunugam
1/56, Market Road (Devi Stores Upstairs), Kelambakkam, Chennai-603103

From
Indiabulls Housing Finance Limited,
M-62 & 63, First Floor, Connaught Place,
New Delhi-110001

Subject: Submission of proof of claim.

Madam/Sir,

Indiabulls Housing Finance Limited hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Experienced Hi-Tech Consultancy Services Private Limited Chennai. The details for the same are set out below.

PARTICULARS		INDIABULLS HOUSING FINANCE LIMITED
1	NAME OF FINANCIAL CREDITOR	CIN NO.-L65972DL2005PLC136029
2	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	M-62 & 63, FIRST FLOOR, CONNAUGHT PLACE, NEW DELHI-110001
3	ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Rs. 5,72,82,366/- (Five Crore Seventy Two Lakh Eighty Two Thousand Three Hundred Sixty Six) Working sheet attached as Annexure A.
4	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Loan Agreement dated 20.10.2015 for loan for an amount of Rs. 58261979/-, Statement of account, Foreclosure Statement.
5	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Loan Agreement was executed on 20.10.2015 for loan for an amount of Rs. 5,82,61,979/-, and
6	DETAILS OF HOW AND WHEN DEBT INCURRED	

FOR INDIABULLS HOUSING FINANCE LTD.

P. Srinivas
Authorized Signatory

		the same amount was disbursed.
7	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Not Applicable
8	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	Not Applicable
9	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Axis Bank 912020016368994 IFSC - UTIB0000131 Branch- DLF Gurgaon (HR) 12209
10	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	Loan Agreement, Statement of Account, Foreclosure Statement
Signature of financial creditor or person authorised to act on his behalf		
Name in BLOCK LETTERS PRATHIK H		
Position with or in relation to creditor Zonal Collection Manager		
Address of person signing 590, Sathya Tower, 2nd Floor, DB Road, R.S.Puram, Coimbatore -641002		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

For INDIA BULLS HOUSING FINANCE LTD.

Prathik H
Authorised Signatory

AFIDAVIT

I, Prathik H, currently residing at 590, Sathya Tower, 2nd Floor, DB Road, R.S.Puram, Coimbatore - 641002, do solemnly affirm and state as follows:-

1. Experienced Hi-Tech Consultancy Services Private Limited, the corporate debtor was, at the insolvency commencement date, being the 8th day of March 2018, justly and truly indebted to me in the sum of Rs. 5,72,82,366/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - i. Loan Agreement
 - ii. Statement of account
 - iii. Foreclosure statement
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Chennai on 20th day, of March 2018

Before me,

Notary/Oath Commissioner

FOR INDIA BULLS HOUSING FINANCE LTD.

Prathik H

Deponent's Signature

Deponent's signature

VERIFICATION

I, Prathik H the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief based on official records and no material facts have been concealed therefrom.

Verified at Chennai on this 20th day of March 2018

FOR INDIA BULLS HOUSING FINANCE LTD.

Prathik H

Deponent's Signature



A. DEVANATHAN, B.A., B.L.,
Advocate, Notary & Commissioner of Oaths
Law Association City Civil Court,
High Court, Chennai - 600 104.
Off. : No. 455/145/2, T.H. Road,
Tondiarpet, Chennai - 600 081.

Annexure-A

S.No	Particulars	Amount
1	Principle outstanding as on 08.03.2018	55,262,887.16
2	Interest due as on 08.03.2018	61,408.22
3	Over due charges (LPP+CBC+FC Charges)*	1,958,076.19
	Total Amount	57,282,366.57

LPP-LATE PAYMENT PENALTY
CBC-CHEQUE BOUNCING CHARGE
FC-FORECLOSURE

FOR INDIA BULLS HOUSING FINANCE LTD.

P. Srinivas

Authorised Signatory

सुप्रिय मित्र
INCOME TAX DEPARTMENT
PRATHIK H
HEMANTH THAKKER
22/03/1981
Populartax
ALMPPT233B
Signature

पिपरा खेड
GOVT OF INDIA

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FOR INDIA BULLS HOUSING FINANCE LTD.

Office
Authorized Signatory



50AA 042620
R. VISWANATHAN
STAMP VENDOR
L.NO. 6279/B3/89
40DANGANKA/ M. CHENNAI

555 / 1012118
India
Subs Housing
Company
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